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ITEM NO.2

COURT NO.12

SECTION II

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

CRLMP. 1913/2017 in Criminal Appeal No(s). 1095/2016

PANKAJ KUMAR GUPTA & ORS.

Appellant(s)

VERSUS

THE REGISTRAR GENERAL,

HON&#39;BLE HIGH COURT OF JUDICATURE

AT ALLAHABAD & ANR. Respondent(s)

(For deletion of the name of respondent and office report)

WITH

CrI.A. No. 1104/2016

(With appln.(s) for deletion of the name of respondent and Office Report)

Date : 14/02/2017 These matters were called on for hearing today.

CORAM :

HON&#39;BLE MR. JUSTICE ASHOK BHUSHAN

[IN CHAMBERS]

For Appellant(s) Ms. Rachana Srivastava, Adv.

Mr. Sukrit R. Kapoor, Adv.

For Respondent(s) Mr. Yashvardhan, Adv.

Mr. Jagjit Singh Chhabra, Adv.

Mr. Saksham Maheshwari, Adv.

UPON hearing the counsel the Court made the following

O R D E R

These are the applications praying for deletion of respondent No.2 from the array of parties.

The applications are allowed at the risk of the appellants.

(SWETA DHYANI)

SR.P.A

(MADHU NARULA)

COURT MASTER